

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 561 of 1998

Allahabad this the 04th day of July, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Km.Kanchan Agarwal, daughter of Sri O.P. Agrawal,
resident of 707-A, New Model Colony, Izzat Nagar,
Bareilly.

Applicant

By Advocate Shri K.M.L. Hajela

Versus

1. Union of India through the Ministry of Railways,
New Delhi.
2. General Manager, North-Eastern Railway, Gorakh-
pur.
3. Controller of Stores, North Eastern Railway, Head
Quarter, Gorakhpur.
4. District Controller of Stores, North Eastern
Railway, Izzat Nagar, Bareilly.
5. Assistant Controller of Stores, (Diesel), Diesel
Depot Izzat Nagar, North Eastern Railway, Bareilly.

Respondents

By Advocate Shri J.N. Singh

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, J.M.

Km.Kanchan Agrawal is presently posted as
Head Clerk in Diesel Shed, Izzat Nagar, but she is
experiencing some inconvenience and personal diffi-
culty to look after her old ailing parent, because of
much distance in between her residence and the present

place of posting, for which she approached the competent departmental authority, but of no avail. She has another grievance that she is not being paid her salary and allowance from 01.6.1997 for which she approached the authorities, but without any result and, therefore, she has come up for the direction to decide her representation moved on several occasions.

2. The respondents have contested the case. Shri J.N. Singh, learned counsel for the respondents mentioned that he has filed counter-affidavit in the registry after furnishing copy of the same to the learned counsel for the applicant, but the same is not available on record. Authentic copy of the same is being taken on record.

3. Heard counsel for the parties and perused the record.

4. It has been pointed out that the representation of the applicant regarding her transfer and placement has already been decided vide order dated 23/24-9-98 and the same has been communicated to the applicant. Therefore, no direction needed to decide the representation because at present no representation is pending.

5. Regarding non-payment of salary to the applicant, the O.A. is being decided with the observation that the applicant to move a fresh representation to get her alleged absence regularised and the authorities concerned to take decision in accordance with the

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rules in this regard and availability of leave to the credit of the applicant.

6. The O.A. is finally decided with the above observations. No order as to cost.

See Nagari
Member (J)

/M.M./